

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 573 of 2020**

**IN THE MATTER OF:**

**Navneet Jain**

**...Appellant**

**Versus**

**Manoj Sehgal, RP of Sarbat Cotfab Pvt.**

**Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Harsh Garg, Advocate**

**For Respondent: Ms. Varsha Banerjee, Advocate for R-1**

**Mr. Abhishek Anand, Advocate for R-2**

**Mr. Rajiv Gupta, Advocate for R-3**

**Mr. Suresh Dutt Dobhal, Advocate for R-4.**

**ORDER**  
**(Virtual Mode)**

**14.08.2020** The Learned Counsel for the Appellant is directed to carry out the correction in the Memo of Appeal as per earlier order dated 24.07.2020 and supply the corrected copy of Memo of Appeal and Documents to the Respondent Counsels within a week.

Mr. Abhishek Anand, Advocate undertakes to file Vakalatnama and he seeks time to file Reply-Affidavit.

Learned Counsel for the Respondents who have not filed the Reply-Affidavit, they may file their Reply-Affidavit within three weeks.

Cont.....

Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed **on 07<sup>th</sup> September, 2020.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Mr. Kanthi Narahari]  
Member (Technical)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

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